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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



IA 3 of 2018 in C.P. (I.B) No. 113/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018**

Name of the Company: Devendra Padamchand Jain (RP)
V/s.
Sandhya Prakash Ltd. & ors

Section of the Companies Act: Section 14 r/w 20 of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL J DAVE	ADVOCATE	APPLICANT (RP)	
		ADVOCATE	APPLICANT (RP)	
2.	NIPUN SINGHVI			

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant. None present for Respondent in IA 3/2018.

Applicant not served the copy of application on Respondents no. 2 to 6.

Applicant is directed to serve notice of date of hearing along with copy of application and copy of this order on Respondents no. 2 to 6 and shall file proof of service.

Respondents no. 2 to 6 shall file their objections, if any, within one week serving a copy in advance to other side.

List the matter on 23.01.2018 for hearing.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 08th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL